

LID No. 1540/16

Shish Mohammad vs Hindustan Coca Cola Botteling North West & ors.  
gsh

01.07.2020

Present:-

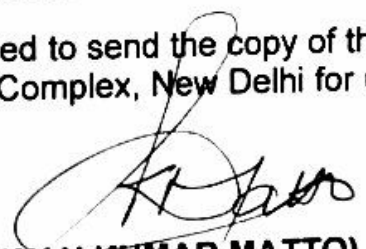
Sh R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhyay, AR for the management no.1.  
Sh. M.K. Dwivedi, AR for the management no.3.

None for management no.2 (which is already exparte).

The matter is fixed for hearing further arguments and after part arguments, Id. AR for the management no.1 has sought adjournment for 10.07.2020 at 12:00 noon.

Accordingly, matter stands adjourned for hearing further arguments of the Id. AR for the management no.1 and management no.3 on 10.07.2020 at 12:00 noon.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
01.07.2020.

LID No. 1546/16

*Rayaz*  
Riaz Khan vs Hindustan Coca Cola Bottling North West & ors.

01.07.2020

Present:-

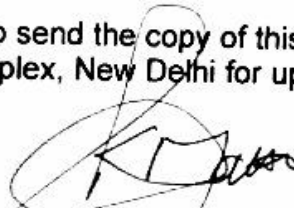
Sh R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhyay, AR for the management no.1.  
Sh. M.K. Dwivedi, AR for the management no.3.

None for management no.2 (which is already exparte).

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(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
01.07.2020.

**LID No. 1537/16**

**Sanjay vs Hindustan Coca Cola Bottling North West & ors.**

01.07.2020

Present:-

Sh R.S. Nagpal, AR for the workman.

Ms. Manjula Upadhyay, AR for the management no.1.

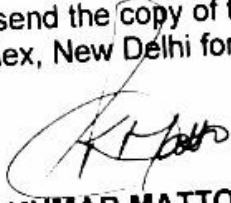
Sh. M.K. Dwivedi, AR for the management no.3.

None for management no.2 (which is already exparte).

The matter is fixed for hearing further arguments and after part arguments, Id. AR for the management no.1 has sought adjournment for 10.07.2020 at 12:00 noon.

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(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
01.07.2020.

**LID No. 1545/16**  
**Ram Preet vs Hindustan Coca Cola Bottling North West & ors.**

01.07.2020

Present:-

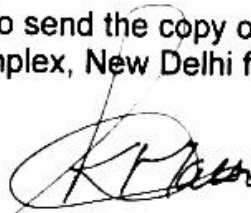
Sh R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhyay, AR for the management no.1.  
Sh. M.K. Dwivedi, AR for the management no.3.

None for management no.2 (which is already exparte).

The matter is fixed for hearing further arguments and after part arguments, Id. AR for the management no.1 has sought adjournment for 10.07.2020 at 12:00 noon.

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**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**01.07.2020.**



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MI DUAL CAMERA

**LID No. 1534/16**

**Ram Ashish vs Hindustan Coca Cola Bottling North West & ors.**

01.07.2020

Present:-

Sh R.S. Nagpal, AR for the workman.

Ms. Manjula Upadhyay, AR for the management no.1.

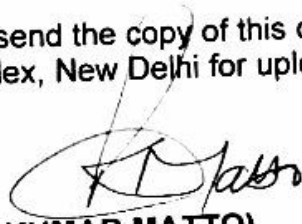
Sh. M.K. Dwivedi, AR for the management no.3.

None for management no.2 (which is already exparte).

The matter is fixed for hearing further arguments and after part arguments, Id. AR for the management no.1 has sought adjournment for 10.07.2020 at 12:00 noon.

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(PAWAN KUMAR MATTO)  
PRESIDING OFFICER:LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
01.07.2020.

LID No. 1536/16

~~Rajesh~~ Rawat vs Hindustan Coca Cola Bottling North West & ors.  
Rakesh.

01.07.2020

Present:-

Sh R.S. Nagpal, AR for the workman.

Ms. Manjula Upadhyay, AR for the management no.1.

Sh. M.K. Dwivedi, AR for the management no.3.

None for management no.2 (which is already exparte).

The matter is fixed for hearing further arguments and after part arguments, Id. AR for the management no.1 has sought adjournment for 10.07.2020 at 12:00 noon.

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(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
01.07.2020.

LID No. 1588/16  
Devi Prasad vs Hindustan Coca Cola Botteling North West & ors.

01.07.2020

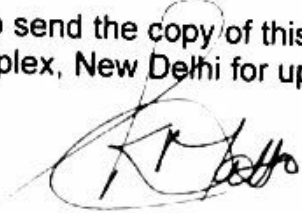
Present:-

Sh.R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhyay, AR for the management no.1.  
Sh. M.K. Dwivedi, AR for the management no.3.  
None for management no.2 (which is already exparte).

The matter is fixed for hearing further arguments and after part arguments, Id. AR for the management no.1 has sought adjournment for 10.07.2020 at 12:00 noon.

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(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
01.07.2020.

**LIR No. 1691/19**  
**Madhu Lal vs M/s S.S.P. Packaging Industries Pvt. Ltd.**

01.07.2020

Present:-

None for the parties.

The matter is fixed for filing rejoinder and also for framing of issues.

Today, no one has appeared due to spreading of the pandemic Covid-19. Since, the rejoinder has not been filed, so, the matter is ordered to be listed on the enblock date i.e. 30.07.2020 for filing of rejoinder and also for framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**01.07.2020.**



REDMI NOTE 5 PRO  
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**LID No. 1535/16**

**Vinod Rawat vs Hindustan Coca Cola Bottling North West & ors.**

**01.07.2020**

**Present:-**

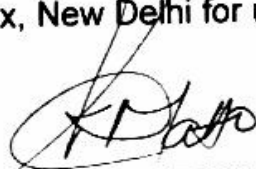
Sh R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhyay, AR for the management no.1.  
Sh. M.K. Dwivedi, AR for the management no.3.

None for management no.2 (which is already exparte).

The matter is fixed for hearing further arguments and after part arguments, Id. AR for the management no.1 has sought adjournment for 10.07.2020 at 12:00 noon.

Accordingly, matter stands adjourned for hearing further arguments of the Id. AR for the management no.1 and management no.3 on 10.07.2020 at 12:00 noon.

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**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**01.07.2020.**

**LIR No. 2289/19**

**Virender Singh vs M/s India Roadways.**

01.07.2020

Present:- None for the parties.

The matter is fixed for filing rejoinder and also for framing of issues.

Today, no one has appeared due to spreading of the pandemic Covid-19. Since, the rejoinder has not been filed, so, the matter is ordered to be listed on the enblock date i.e. 30.07.2020 for filing of rejoinder and also for framing of issues.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
01.07.2020.



REDMI NOTE 5 PRO  
MI DUAL CAMERA

LID No. 668/19

~~Ladsh~~ Sharma vs Sparsh Special School  
*Ladsh*

01.07.2020

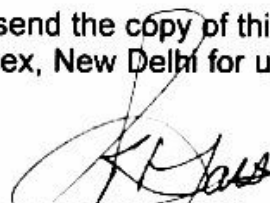
Present:-

None for the parties.

The matter is fixed for filing rejoinder and also for framing of issues.

Today, no one has appeared due to spreading of the pandemic Covid-19. Since, the rejoinder has not been filed, so, the matter is ordered to be listed on the enblock date i.e. 30.07.2020 for filing of rejoinder and also for framing of issues.

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(PAWAN KUMAR MATTO)

PRESIDING OFFICER: LABOUR COURT-IX

ROUSE AVENUE COURTS, NEW DELHI

01.07.2020.